

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 181/TL/2023**

**Coram:**

**Shri Jishnu Barua, Chairperson**

**Shri Arun Goyal, Member**

**Shri P.K. Singh, Member**

**Date of order: 28<sup>th</sup> January, 2024**

**In the matter of:**

Application under Section 14 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for grant of a separate transmission license to POWERGRID Bikaner Transmission System Limited for the “Implementation of 1 no. of 220 kV line bay at 400/220 kV Bikaner-II PS for interconnection of solar project (NHPC Ltd.)”, “Implementation of 2 nos. of 220 kV line bays at 400/220 kV Bikaner-II PS for interconnection of RE power park of ALF Solar Amarsar Pvt. Ltd.” , “Transmission system for evacuation of power from the Rajasthan REZ Ph IV (Part-1) (Bikaner Complex) Part-E ” and “Augmentation of transformation capacity at 400/220 kV Bikaner-II PS by 400/220 kV, 1 X 500 MVA ICT (3<sup>rd</sup>)” through “Regulated Tariff Mechanism” (RTM) mode.

**And**

**In the matter of**

POWERGRID Bikaner Transmission System Limited,  
B-9, Qutab Institutional Area, Katwaria Sarai, New Delhi 110 016  
Address for correspondence:  
ED (TBCB), Power Grid Corporation of India Limited,  
Saudamini, Plot no.2, Sector -29,  
Gurgaon 122001, Haryana

**...Petitioner**

**Vs**

1. The Chairman,  
U.P. Power Corporation Limited,  
Import Export Payment Circle, 14th Floor,  
Shakti Bhawan Extension Building, 14, Ashok Marg,  
Lucknow, UP.

2. The Chief Engineer,  
Haryana Power Purchase Centre,  
Shakti Bhawan, Energy Exchange Room No. 446,

Top Floor, Sector - 6,  
Panchkula - 134 109, Haryana

3. The Chairman & Managing Director,  
Punjab State Power Corporation Limited,  
Shed No. T-1 A, Thermal Design,  
Near 22 No. Phatak, Patiala, Punjab
4. The Chairman,  
Jaipur Vidyut Vitran Nigam Limited,  
Vidyut Bhawan, Janpath, Jaipur - 302 005.
5. The Chairman,  
Ajmer Vidyut Vitran Nigam Limited,  
Vidyut Bhawan, Panchsheel Nagar,  
Makarwali Road, Ajmer – 305004
6. The Chairman,  
Jodhpur Vidyut Vitran Nigam Limited,  
New Power House, Industrial Area,  
Jodhpur – 342003.
7. The Principal Secretary (Power),  
Power Development Department,  
Govt. of J&K Govt. of Jammu & Kashmir  
SLDC Building, 1st Floor, Gladani Power House,  
Narwal, Jammu
8. Chief Electrical Distribution Engineer,  
North Central Railway, Subedar Ganj,  
Allahabad, Uttar Pradesh
9. The Chief Executive Officer,  
BSES Yamuna Power Limited,  
2nd Floor, B Block, Shakti Kiran Bldg.,  
Karkardooma, New Delhi – 110092
10. The Chief Executive Officer,  
BSES Rajdhani Power Limited,  
BSES Bhawan, 2<sup>nd</sup> Floor, B Block,  
Nehru Place, New Delhi - 110 019
11. CEO & ED,  
Tata Power Delhi Distribution Limited,  
NDPL House, Hudson Lines,  
Kingsway Camp, Delhi - 110 009

12. The Director (Commercial),  
New Delhi Municipal Corporation NDMC,  
Palika Kendra, Sansad Marg,  
New Delhi – 110 001

13. The Superintending Engineer,  
Electricity Wing of Engineering Department,  
Union Territory of Chandigarh, Electricity OP Circle,  
UT – Chandigarh

14. The Executive Director (Commercial),  
Uttarakhand Power Corporation Limited,  
UPCL, Urja Bhawan, Kanwali Road, Balliwala Chowk,  
Dehradun-248001, Uttarakhand.

15. Tata Power Green Energy Limited,  
34, Sant Tukaram Road, Carnac Bunder,  
Masjid Bunder (E), Mumbai -400009

16. The Chief Engineer,  
Power System Project Monitoring Division,  
Central Electricity Authority,  
Sewa Bhawan, R. K. Puram,  
Sector-1, New Delhi - 110 066

17. The Chief Operating Officer,  
Central Transmission Utility,  
Saudamini, Plot no.2, Sector -29,  
Gurgaon, Haryana

...Respondents

**The following were present:**

Shri Prashant Kumar, PBTSL  
Shri Abhijit Daimari, PBTSL  
Shri Yatin Sharma, CTUIL  
Shri Siddharth Sharma, CTUIL  
Shri Akshyvat Kislav, CTUIL  
Shri Lashit Sharma, CTUIL

**ORDER**

The Petitioner, POWERGRID Bikaner Transmission System Limited, (in Short 'PBTSL'), has filed the present Petition under Section 14 and of the Electricity Act, 2003 (hereinafter referred to as 'the Act') read with the provisions of the Central Electricity

Regulatory Commission (Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 (hereinafter referred to as 'the Transmission Licence Regulations') for the grant of a separate transmission licence for the Implementation of 1 no. of 220 kV line bay at 400/220 kV Bikaner-II PS for inter-connection of a solar project (NHPC Limited), Implementation of 2 nos. of 220 kV line bays at 400/220 kV Bikaner-II PS for inter-connection of RE power park of ALF Solar Amarsar Pvt. Ltd., Transmission system for evacuation of power from the Rajasthan REZ Ph IV (Part-1) (Bikaner Complex) Part-E and Augmentation of transformation capacity at 400/220 kV Bikaner-II PS by 400/220 kV, 1 X 500 MVA ICT (3<sup>rd</sup>) on Regulated Tariff Mechanism mode (hereinafter referred to as the 'transmission scheme/project'). The scope of the project for which a transmission licence has been sought is as under:

**(a) Implementation of 1 no. of 220 kV line bay at 400/220 kV Bikaner-II PS for interconnection of the solar project (NHPC Ltd.):**

<b>S no</b>	<b>Scope of the Transmission Scheme</b>	<b>Capacity/km</b>	<b>Implementation timeframe</b>
1	1 no. of 220 kV line bay at 400/220 kV Bikaner-II PS for interconnection of RE project (NHPC Ltd.)	<ul style="list-style-type: none"> <li>220 kV line bay – 1 no. (refer to note a)</li> </ul>	15 months from the issue of OM by CTUIL, i.e. <b>27.2.2024</b>
2	Implementation of 220 kV bus sectionalizer along with bus coupler and transfer bus coupler at 400/220kV Bikaner-II PS	220kV bus sectionalizer bay - 1 Set 220 kV bus coupler bay -1 No. 220 kV transfer bus coupler bay - 1 No. Bus works for future bays (4 nos. of line bays & 3 nos. of ICT bays)	
<b>Total Estimated Cost:</b>			<b>Rs.29.21 crore</b>

**Note:**

a) At 220 kV Bikaner-II, future line bays in Section-C are proposed to be allocated to RE developers with bays in the developer's scope (no. 230-231) and ISTS scope (no. 26-227). Accordingly, 220 kV bus works may also be suitably taken up under the above scope.

**(b) Implementation of 2 nos. of 220 kV line bays at 400/220 kV Bikaner-II PS for interconnection of RE power park of ALF Solar Amarsar Pvt. Ltd.:**

<b>Sl. No.</b>	<b>Scope of the Transmission Scheme</b>	<b>Capacity/km</b>	<b>Implementation timeframe</b>
1.	2 no. of 220 kV line bays at 400/220 kV Bikaner-II PS for interconnection of RE power park of M/s ALF Solar Amarsar Pvt. Ltd.	• 220 kV line bay – 2 nos.	<b>30.06.2024</b>
<b>Total Estimated Cost:</b>			<b>INR 11.68 Crore</b>

**(c) Transmission system for evacuation of power from the Rajasthan REZ Ph-IV (Part-1) (Bikaner Complex) - Part-E:**

<b>S. No</b>	<b>Scope of the Transmission Scheme</b>	<b>Capacity/km</b>	<b>Implementation timeframe</b>
1.	Augmentation with 5X500 MVA, 400/220 kV ICTs at Bikaner-II PS	400/220 kV, 500 MVA ICT – 5 nos. 400 kV ICT bays – 5 nos. 220 kV ICT bays - 5 nos.	4x500MVA, 400/220kV ICTs: 31.12.2024 1x500MVA, 400/220kV ICT: 31.1.2025
<b>Total Estimated Cost:</b>			<b>INR 368 Crore**</b>

\*\* This inter-alia includes the cost of 02 other transmission assets being constructed by POWERGRID at Bikaner (PG) & Kotputli (PG) sub-stations.

**(d) Augmentation of transformation capacity at 400/220 kV Bikaner-II PS by 400/220 kV, 1X500 MVA ICT (3<sup>rd</sup>)**

<b>S. No.</b>	<b>Scope of the Transmission Scheme</b>	<b>Capacity/km</b>	<b>Implementation timeframe</b>
1.	Augmentation of transformation capacity at 400/220 kV Bikaner-II PS by 400/220 kV, 1X500 MVA ICT (3 <sup>rd</sup> ) along with associated transformer	500 MVA, 400/220 kV ICT – 1 no. 400 kV ICT bay (including associated tie bay) – 1 no. 220 kV ICT bays - 1	18 months from the issue of OM by CTUIL, i.e. <b>7.12.2024</b>

	bays*	no.	
	*1 no. of 400kV (AIS) (including associated tie bay) and 1 no. of 220 kV (AIS) transformer bay		
<b>Total estimated cost:</b>			<b>Rs. 55.82 crore</b>

2. PBTSL was incorporated as a special purpose vehicle by PFC Consulting Limited (PFCCL) as part of the Tariff Based Competitive Bidding ('TBCB') process for implementing the "Transmission System Strengthening Scheme for Evacuation of Power from Solar Energy Zones in Rajasthan (8.1 GW) under Phase II-Part F" on a Build, Own, Operate, and Maintain (BOOM) basis. Power Grid Corporation of India (PGCIL) Limited participated in the competitive bidding process conducted by PFCCL, and upon emerging as the successful bidder, a Letter of Intent (LOI) was issued by PFCCL to PGCIL on 16.2.2021. In accordance with the bidding documents, PGCIL acquired 100% of the shareholding in PBTSL by executing a Share Purchase Agreement with PFCCL on 25.3.2021. PBTSL entered into a Transmission Service Agreement (TSA) with LTTCs on 16.10.2020. The Commission, in its order dated 15.7.2021 in Petition No. 99/TL/2021, granted a transmission licence to PBTSL for inter-State transmission of electricity to establish the 'Transmission System Strengthening Scheme for Evacuation of Power from Solar Energy Zones in Rajasthan (8.1 GW) under Phase II-Part F' on a Build, Own, Operate, and Maintain ("BOOM") basis consisting of the following elements:

Sr.	Name of the Transmission Element	Scheduled COD in months from Effective Date
1.	Establishment of 400 kV switching station at Bikaner-II PS with 420kV (2x125 MVAR) bus reactor 400 kV line bays – 4 nos. 125 MVar, 420 kV bus reactor - 2 nos.	18 months from effective date or June, 2022, whichever is

Sr.	Name of the Transmission Element	Scheduled COD in months from Effective Date
	400 kV bus reactor bay – 2 nos. 400 kV, 80MVA line reactor on each circuit at Bikaner-II end of Bikaner-II – Khetri 400 kV 2xD/c Line – 4 nos. Switching equipment for 400 kV switchable line reactor – 4 nos. <u>Future provisions:</u> Space for 400/220 kV ICTs along with bays – 10 nos. 400 kV line bays – 6 nos. 220 kV line bays – 16 nos. 420 kV reactors along with bays – 2 nos. Suitable bus sectionaliser arrangement at 400 kV and 220 kV	later*
2.	Bikaner-II PS – Khetri 400 kV 2xD/c line (Twin HTLS* on M/c Tower)	
3.	1x80MVA Fixed Line reactor on each circuit at Khetri end of end of Bikaner-II – Khetri 400 kV 2xD/c Line - 4 nos.	
4.	4 nos. of 400 kV line bays at Khetri for Bikaner –II PS – Khetri 400kV 2xD/c line	
5.	Khetri-Bhiwadi 400 kV D/c line (Twin HTLS)*	
6.	2 nos. of 400 kV line bays at Khetri for Khetri - Bhiwadi 400kV D/c line	
7.	2 nos. of 400 kV(GIS) line bays at Bhiwadi for Khetri-Bhiwadi 400 kV D/c line	
8.	STATCOM at Bikaner-II S/s± 300 MVA, 2x125 MVA MSC, 1x125 MVA MSR	

*\*With a minimum capacity of 2100 MVA on each circuit at a nominal voltage*

3. The Commission has already granted a transmission licence to POWERGRID Bikaner Transmission System Limited under RTM mode vide its order dated 21.11.2022 in Petition No. 137/TL/2022 with the following scope of works.

**“Implementation of 220 kV bays for RE generators and 400/220kV ICTs at Bikaner-II PS”**

<b>S. No.</b>	<b>Scope of the Transmission Scheme</b>	<b>Capacity</b>	<b>Implementation timeframe</b>
1.	2x500 MVA, 400/220 kV ICT at Bikaner-II PS	400/220 kV, 500 MVA ICT - 2 nos. 400 kV ICT bays - 2 nos. 220 kV ICT bays - 2 nos.	ICT-I: March, 2023 ICT-II: April, 2023
2.	4 nos. 220 kV line bays	220 kV line bays - 4 nos.	1 no. of bay: March, 2023 1 no. of bay: April, 2023 2 nos. of bays: December, 2023

**(ii) Implementation of 1 no. of 400 kV line bay at 400/220 kV Bikaner-II PS for interconnection of 1000 MW Solar Project of SJVN Ltd.**

<b>S. No.</b>	<b>Scope of the Transmission Scheme</b>	<b>Capacity/km</b>	<b>Implementation timeframe</b>
1.	1 no. of 400 kV line bay at 400/220kV Bikaner-II S/s for interconnection of 1000 MW Solar Project of SJVN Ltd.	400 kV line bay- 1 No.	1.10.2023

**(iii) Implementation of 2 no. of 220 kV line bays at 400/220 kV Bikaner-II PS for interconnection of solar projects (ACME Solar Holdings Pvt. Ltd., Prerak Greentech Pvt. Ltd.).**

<b>S. No.</b>	<b>Scope of the Transmission Scheme</b>	<b>Capacity/km</b>	<b>Implementation timeframe</b>
1.	2 nos. of 220 kV line bays at 400/220 kV Bikaner-II PS for interconnection of RE projects (ACME Solar Holdings Pvt Ltd., Prerak Greentech Pvt. Ltd.)	220 kV line bay – 2 Nos. (refer to note a)	15 months from the issue of OM by CTUIL
2.	Implementation of 220 kV Bus sectionalizer along with bus coupler and transfer bus coupler at 400/220kV Bikaner-II PS	220kV Bus Sectionalizer Bay-1 Set 220 kV Bus Coupler Bay -1 No. 220 kV Transfer Bus	



		Coupler Bay-1 No. Bus extension works for future Bays (3 Nos. of Line Bays & 3 Nos.of ICT Bays) -1Set	
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**Note:**

a) At 220 kV Bikaner-II, future line bays (no.214/216/218) in Section-B are allocated to RE developers with bays in the RE developer's Scope.

4. Subsequently, the Petitioner filed an amended Petition for the grant of a separate licence for the additional scope of works assigned by CTUIL, vide OMs dated 28.11.2022, 17.1.2023, 16.2.2023, and 8.6.2023. Regarding the grant of a separate transmission licence for the implementation of 1 no. of 220 kV line bay at 400/220 kV Bikaner-II PS for inter-connection of a solar project NHPC Limited, implementation of 2 nos. of 220 kV line bays at 400/220 kV Bikaner-II PS for inter-connection of RE power park of ALF Solar Amarsar Pvt. Ltd., transmission system for the evacuation of power from the Rajasthan REZ Ph IV (Part-1) (Bikaner Complex) Part-E and Augmentation of transformation capacity at 400/220 kV Bikaner-II PS by 400/220 kV, 1 X 500 MVA ICT (3<sup>rd</sup>) on the Regulated Tariff Mechanism (RTM) mode" as described in paragraph 1 of the order, the Commission, after considering the application of the Petitioner in light of the provisions of the Act and the Transmission Licence Regulations, vide its order dated 13.11.2023, *prima facie* proposed to grant a transmission licence to the Petitioner. The relevant extract of the order dated 13.11.2023 is extracted as under:

*"30. In the present case, the Petitioner does not fulfil any of the eligibility conditions for the grant of a transmission licence. However, in the 6th meeting of the National Committee on Transmission, it was indicated that, as per the revised Terms of Reference issued by the Ministry of Power, Government of India, ISTS projects costing up to Rs. 100 crore or such limit as may be prescribed by the*

*Ministry of Power from time to time would be approved by CTUIL, including its mode of implementation. The scheme has been identified for implementation through RTM mode by CTUIL. The non-grant of a transmission licence to any agency nominated by NCT to implement a transmission scheme through a regulated tariff mechanism in view of the provisions of Regulation 6 defeats the purpose of the Policy decision of the Government. We are of the view that, considering the strategic importance of the transmission line, it is a fit case for a relaxation of the provisions of Regulation 6 by invoking the power vested under Regulation 24 of the Transmission Licence Regulations.*

31. *Regulation 24 of the Transmission Licence Regulations, dealing with the power to relax in appropriate cases, provides as under:*

*“24. The Commission may, when it considers necessary or expedient to do so and for reasons to be recorded in writing, relax or depart from any of the provisions of these regulations”.*

32. *It is an established principle of law that the power to relax has to be strictly construed and is to be exercised judiciously and with caution. Further, the power to relax is to be exercised only when undue hardship is caused by the application of the rules or regulations. In the present case, the Petitioner is a transmission licensee who is already implementing the project defined under its scope through the TBCB mechanism. The present Petition is consequent to the office order 28.10.2021 notified by the Ministry of Power, Government of India, wherein CTUIL has been authorized to determine the mode of implementation of ISTS projects less than or equal to Rs.100 crore.*

33. *Since the Petitioner is already an inter-State transmission licensee and has been identified as an agency to implement the project as per RTM, the Commission, in the exercise of power under Regulation 24, hereby relaxes the provision of Regulation 6 of the Transmission Licence Regulations and holds that the Petitioner is eligible for the grant of a transmission licence. We, hereby, direct that a public notice under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to grant a transmission licence aforesaid. The objections or suggestions, if any, shall be filed by any person before the Commission, by **22.11.2023**.”*

4. A public notice under Sub-section (5) of Section 15 of the Act was published on 21.11.2023 in all editions of the Times of India (English) and Dainik Jagran (Hindi). No suggestions/objections have been received from members of the public in response to the public notice.

5. The case was called out for hearing on 28.11.2023. The learned counsel for the Petitioner submitted that no objection has been received in response to the public notice published by the Commission under sub-section (5) of Section 15 of the Act. Accordingly, it was requested that a transmission licence be granted to the Petitioner Company. The representative of the CTUIL further submitted that CTUIL has already recommended the grant of the transmission licence.

6. Vide Record of Proceedings for the hearing dated 28.11.2023, the CTUIL was directed to furnish its comments/submissions with regard to the compliance of Rule 3(5) of Transmission System Planning Rules and to submit a copy of the approval of the Central Government for the transmission scheme covered in the instant Petition, in terms of the said Rules, 2021 notified by the Ministry of Power on 1.10.2021 on an affidavit within a week. CTUIL, vide its affidavit dated 15.1.2024, has submitted that the National Committee on Transmission (“NCT”) was reconstituted *vide* Ministry of Power Office Order dated 28.10.2021 as per the decision made in a meeting held under the Chairmanship of the Hon’ble Minister of Power & NRE on 5.10.2021 to discuss the transmission related issues for renewable energy. In the aforementioned order, it was directed that (a) for the STS Projects costing more than Rs. 500 crore, NCT shall recommend to the Ministry of Power for the implementation of such projects along with their mode of implementation, (B) for ISTS Projects costing between Rs. 100 crore to Rs. 500 crore, NCT shall approve such projects along with their mode of implementation under intimation to the Ministry of Power, (c) for ISTS Projects costing less than or equal to Rs. 100 crore, CTUIL will approve such projects along with their mode of implementation under intimation to NCT

and MoP. CTUIL has further submitted that accordingly, in line with the above order of the Ministry of Power, CTUIL awarded the transmission scheme covered under the instant Petition to the Petitioner. However, as per directions of the Commission, CTUIL, vide its letter dated 15.12.2023 has requested the Ministry of Power to clarify the requirement of approval of the Central Government to transmission schemes under the Transmission System Planning Rules, 2021 for the Projects costing up to Rs. 500 crore approved by NCT/CTUIL as per the Ministry's Order dated 28.10.2021. Any directions or observations received from the Ministry of Power in this regard shall be placed before the Commission. Considering the submissions, CTUIL is directed to place on record the response received from the Ministry of Power as and when it is received. Meanwhile, we proceed to grant the transmission licence to the Petitioner Company so that the construction work of the transmission line may not be hampered.

7. As regards the grant of the transmission licence, Clauses (15) and (16) of Regulation 7 of the Transmission Licence Regulations provide as under:

*“(15) The Commission may after consideration of the further suggestions and objections, if any, received in response to the public notice as aforesaid, grant licence as nearly as practicable in Form-III attached to these regulations or for reasons to be recorded in writing, reject the application if such application is not in accordance with the provisions of the Act, the rules or regulations made thereunder or any other law for the time being in force or for any other valid reason.*

*(16) The Commission may, before granting licence or rejecting the application, provide an opportunity of hearing to the applicant, the Central Transmission Utility, the long-term customers, or the person who has filed suggestions and objections, or any other person:*

*Provided further that the applicant shall always be given a reasonable opportunity of being heard before rejecting the application.”*

8. In our order dated 13.11.2023, we had proposed to grant the transmission licence to the Petitioner company and directed the issue of public notice, against which no suggestions/objections have been received as stated above. Further, CTUIL, in its letters dated 21.6.2023 and 22.8.2023, has recommended the grant of a transmission licence to the Petitioner. The Commission, in its order dated 13.11.2023, had observed that the Petitioner fulfils the eligibility conditions for the grant of a transmission licence. Since, in the present case, the Petitioner is a transmission licensee that is already implementing the project defined under its scope through the TBCB mechanism, and the present Petition is consequent to the office order 28.10.2021 notified by the Ministry of Power Government of India, the Commission, vide said order dated 13.11.2023 relaxed the provision of Regulation 6 of the Transmission Licence Regulations and held that the Petitioner is eligible for the grant of a transmission licence. Considering the strategic importance of the transmission line, we, accordingly, direct that the transmission licence be granted to the Petitioner, POWERGRID Bikaner Transmission System Limited, to establish the transmission scheme through the RTM route as per the details given in paragraph 1 above.

9. Considering the above, it is hereby directed that the existing transmission licence of PBTSL granted vide Order in Petition No. 137/TL/2022 dated 21.11.2022 under RTM mode may be amended to include the assets covered in the instant Petition. Accordingly, the transmission licence granted to POWERGRID Bikaner Transmission System Limited under RTM mode shall comprise the following scope of works:

- (i) ***“Implementation of 220 kV bays for RE generators and 400/220kV ICTs at Bikaner-II PS”***

<b>S. No.</b>	<b>Scope of the Transmission Scheme</b>	<b>Capacity</b>	<b>Implementation timeframe</b>
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1.	2x500MVA, 400/220 kV ICT at Bikaner-II PS	400/220 kV, 500 MVA ICT - 2 nos. 400 kV ICT bays - 2 nos. 220 kV ICT bays - 2 nos.	ICT-I: Mar' 2023 ICT-II: Apr' 2023
2.	4 nos. 220 kV line bays	220 kV line bays - 4 nos.	1 no. of bay: Mar'2023 1 no. of bay: Apr'2023 2 no. of bays: Dec'2023

**(ii) Implementation of 1 no. of 400 kV line bay at 400/220 kV Bikaner-II PS for interconnection of 1000 MW Solar Project of SJVN Ltd.**

<b>S. No.</b>	<b>Scope of the Transmission Scheme</b>	<b>Capacity/km</b>	<b>Implementation timeframe</b>
1.	1 no. of 400 kV line bay at 400/220kV Bikaner-II S/s for interconnection of 1000 MW Solar Project of SJVN Ltd.	400 kV line bay- 1 No.	01.10.2023

**(iii) Implementation of 2 no. of 220 kV line bays at 400/220 kV Bikaner-II PS for interconnection of solar projects (ACME Solar Holdings Pvt. Ltd., Prerak Greentech Pvt. Ltd.).**

<b>S. No.</b>	<b>Scope of the Transmission Scheme</b>	<b>Capacity/km</b>	<b>Implementation timeframe</b>
1.	2 nos. of 220 kV line bays at 400/220 kV Bikaner-II PS for interconnection of RE projects (ACME Solar Holdings Pvt Ltd., Prerak Greentech Pvt. Ltd.)	220 kV line bay – 2 Nos. (refer to note a)	15 months from the issue of OM by CTUIL
2.	Implementation of 220 kV Bus sectionalizer along with bus coupler and transfer bus coupler at 400/220kV Bikaner-II PS	220kV Bus Sectionalizer Bay-1 Set 220 kV Bus Coupler Bay -1 No. 220 kV Transfer Bus Coupler Bay-1 No. Bus extension works for future Bays (3 Nos. of Line Bays & 3 Nos. of ICT Bays) -1Set	

**Note:**

b) At 220 kV Bikaner-II, future line bays (no.214/216/218) in Section-B are allocated to RE developers with bays in the RE developer's Scope.

(iv) **Implementation of 1 no. of 220 kV line bay at 400/220 kV Bikaner-II PS for interconnection of the solar project (NHPC Ltd.):**

<b>S. no.</b>	<b>Scope of the Transmission Scheme</b>	<b>Capacity/km</b>	<b>Implementation timeframe</b>
1	1 no. of 220 kV line bay at 400/220 kV Bikaner-II PS for interconnection of RE project (NHPC Ltd.)	220 kV line bay – 1 no. (refer to note a)	15 months from the issue of OM by CTUIL, i.e. <b>27.2.2024</b>
2	Implementation of 220 kV bus sectionalizer along with bus coupler and transfer bus coupler at 400/220kV Bikaner-II PS	220kV bus sectionalizer bay - 1 Set 220 kV bus coupler bay - 1 No. 220 kV transfer bus coupler bay - 1 No. Bus works for future bays (4 nos. of line bays & 3 nos. of ICT bays)	
<b>Total Estimated Cost:</b>			<b>Rs.29.21 crore</b>

**Note:**

a) At 220 kV Bikaner-II, future line bays in Section-C are proposed to be allocated to RE developers with bays in the developer's scope (no. 230-231) and ISTS scope (no. 26-227). Accordingly, 220 kV bus works may also be suitably taken up under the above scope.

(v) **Implementation of 2 nos. of 220 kV line bays at 400/220 kV Bikaner-II PS for interconnection of RE power park of ALF Solar Amarsar Pvt. Ltd.:**

<b>Sl. No.</b>	<b>Scope of the Transmission Scheme</b>	<b>Capacity/km</b>	<b>Implementation timeframe</b>
1.	2 no. of 220 kV line bays at 400/220 kV Bikaner-II PS for interconnection of RE power park of M/s ALF Solar Amarsar Pvt. Ltd.	• 220 kV line bay – 2 nos.	30.06.2024

(vi) **Transmission system for evacuation of power from the Rajasthan REZ Ph-IV (Part-1) (Bikaner Complex) - Part-E:**

<b>S. No.</b>	<b>Scope of the Transmission Scheme</b>	<b>Capacity/km</b>	<b>Implementation timeframe</b>
1.	Augmentation with 5X500 MVA, 400/220 kV ICTs at Bikaner-II PS	400/220 kV, 500 MVA ICT – 5 nos. 400 kV ICT bays – 5 nos. 220 kV ICT bays - 5 nos.	4x500MVA, 400/220kV ICTs: 31.12.2024 1x500MVA, 400/220kV ICT: 31.1.2025

**(vii) Augmentation of transformation capacity at 400/220 kV Bikaner-II PS by 400/220 kV, 1X500 MVA ICT (3<sup>rd</sup>)**

<b>S. No.</b>	<b>Scope of the Transmission Scheme</b>	<b>Capacity/km</b>	<b>Implementation timeframe</b>
1.	Augmentation of transformation capacity at 400/220 kV Bikaner-II PS by 400/220 kV, 1X500 MVA ICT (3 <sup>rd</sup> ) along with associated transformer bays*  *1 no. of 400kV (AIS) (including associated tie bay) and 1 no. of 220 kV (AIS) transformer bay	500 MVA, 400/220 kV ICT – 1 no. 400 kV ICT bay (including associated tie bay) – 1 no. 220 kV ICT bays - 1 no.	18 months from the issue of OM by CTUIL, i.e. <b>7.12.2024</b>

10. The grant of the transmission licence to the Petitioner (hereinafter referred to as “the licensee”) is subject to the fulfilment of the following conditions throughout the period of licence:

- (a) The transmission licence shall, unless revoked earlier, remain in force for a period of 25 years from the date of issue;
- (b) The transmission licensee shall comply with the provisions of the Transmission Licence Regulations or any subsequent enactment thereof during the period of subsistence of the licence;



- (c) The licensee may make an application, two years before the expiry of the initial licence period, for the grant of the transmission licence for another term in accordance with Regulation 13 (2) of the Transmission Licence Regulations, which shall be considered by the Commission in accordance with law;
- (d) The licensee shall not enter into any contract for or otherwise engage in the business of trading in electricity during the period of subsistence of the transmission licence;
- (e) The licensee shall have the liability to pay the license fee in accordance with the provisions of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012, as amended from time to time or any subsequent enactment thereof. Delay in payment or non-payment of licence fee or a part thereof for a period exceeding sixty days shall be construed as a breach of the terms and conditions of the licence;
- (f) The licensee shall comply with the directions of the National Load Despatch Centre under Section 26 of the Act, or the Regional Load Despatch Centre under sub-section (3) of Section 28 or sub-section (1) of Section 29 of the Act, as may be issued from time to time for maintaining the availability of the transmission system;
- (g) The licensee shall remain bound by the provisions of Central Electricity Regulatory Commission (Standard of Performance of inter-State transmission licensees) Regulations, 2012 or subsequent enactment thereof;

- (h) The licensee shall provide the non-discriminatory open access to its Transmission System for use by any other licensee, including a distribution licensee or an electricity trader, or generating company or any other person in accordance with the Act; the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008; the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2023; the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023, as amended from time to time or any subsequent re-enactments thereof;
- (i) The licensee shall not undertake any other business for optimum utilization of the Transmission System without prior intimation to the Commission and shall comply with the provisions of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for other business) Regulations, 2020;
- (j) The licensee shall remain bound by provisions of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020 as amended from time to time;
- (k) The licensee shall remain bound by the provisions of the Act, the Rules and Regulations framed thereunder, in particular the Transmission Licence Regulations, the Grid Code, the Standards specified by the Central Electricity Authority, orders and directions of the Commission issued from time to time;

(l) The licensee shall ensure the execution of the Project as per the Technical Standards and Grid Standards of CEA; and

(m) The licensee shall submit all such report or information as may be required under Transmission Licence Regulations, Standard of Performance Regulations or any other regulation of the Commission or as per the directions of the Commission as may be issued from time to time.

(n) The licensee shall ensure that the EPC contract for the execution of work under the scope of the project is awarded through a competitive bidding process.

11. The Central Electricity Authority/ CTUIL shall monitor the execution of the Project and bring to the notice of the Commission any lapse on the part of the licensee to meet the schedule for further appropriate action in accordance with the provisions of the Act and the Transmission Licence Regulations.

12. Let an extract copy of this order be sent to the Central Government in the Ministry of Power and the Central Electricity Authority in terms of sub-section (7) of Section 15 of the Electricity Act, 2003, for their information and record.

13. Petition No. 181/TL/2023 is allowed in terms of the above.

Sd/-  
**(P.K. Singh)**  
Member

sd/-  
**(Arun Goyal)**  
Member

sd/-  
**(Jishnu Barua)**  
Chairperson